

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 131**  
**(IB)-1493(PB)/2018**

**IN THE MATTER OF:**

Enkay (India) Rubber Co. Pvt. Ltd.

.... Applicant/petitioner

Vs.

Sumeru Processors Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 28.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner

Mr. G.K. Jain, Adv.

For the respondent:

Ms. Anindita Salor, Adv.

**ORDER**

On behalf of the arguing counsel it has been stated that on account of medical emergency in his family, he is not be able to be present. Accordingly, hearing is deferred to 15.04.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**